

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23480/2015

(Arising out of impugned final judgment and order dated 28-01-2015 in FAO No. 108/2006 passed by the High Court of Punjab & Haryana at Chandigarh)

SHRUTI ARORA

Petitioner(s)

VERSUS

ANISH ARORA

Respondent(s)

Date : 27-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Mr. Nikhil Nayyar, AOR

For Respondent(s)

Mr. Satinder S.Gulati, Adv.

Ms. Kamaldeep Gulati, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the petitioner making a request to withdraw the special leave petition, as the parties have arrived at a settlement.

In view of the request made, the special leave petition is dismissed as withdrawn.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER